

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 1898/97

New Delhi this the 17th day of March 1998

Hon'ble Shri S.R. Adige, Vice-Chairman (A)

1. Manoj Kumar,
S/o Shri Radhey Shyam,
C/O Shri Vidhya Bhan
C-14, Guru Nanak Pura,
Shakarpur, New Delhi.
2. Mahender Kumar
S/O Shri Dev Dass
R/O D/184, DDA Flats,
Kalkaji, New Delhi.
3. Promod Paswan
S/O Shri Inder Dev Paswan,
R/O 215, Sector-2,
Type-I, Sadiq Nagar,
New Delhi.

.....Applicants

(By Advocate: None)

Versus

Union of India,
Ministry of Agriculture
through the Principal Accounts Office(Sectt)
16-A Akbar Road, Hutmants,
New Delhi-11.

.....Respondent

(By Advocate: Shri K.C. Dewan)

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Applicants seek the relief sought for in para-8 of the O.A.

2. None appeared for the applicant when the case was called out. Shri K.C. Dewan appeard for the respondents and was heard.

3. Shri Dewan states that respondents would have no objection, if a direction is issued that in the event respondents will be engaging casual labour in future,

they should consider the cases of the applicants in preference to freshers and outsiders, and in accordance with rules and regulations on the subject. Ordered accordingly.

4. The O.A. stands disposed of accordingly.

No costs.

Antonio
(S.R. Adige)
Vice-Chairman (A)

cc.